

SHRI B. SHANKARANAND: The meeting is being held today.

SHRI SOMNATH CHATTERJEE: The seriousness of the Government's action must be seen.

SHRI B. SHANKARANAND: Do not create problems for the safety of the people.

SHRI SOMNATH CHATTERJEE: I am not creating problems for their safety. But the Government has a responsibility. (*Interruptions*)

MR. SPEAKER: Kumari Vimla Verma.

[*Translation*]

KUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, a group of about 100 padyatris was going to Sri Perambudur from Amethi in Uttar Pradesh to pay homage to immortal martyr Shri Rajiv Gandhi. On the 11th, this group was passing through the Seoni district in Madhya Pradesh, where some unsocial elements attacked them in Sanai Dongri Village. Three of the Padyatris were injured in the attack. They gave a symbolic dharna there. Shri Jagdish Piyush, who was leading this group of Padyatris and all the villagers and people of the district condemned this attack on this peaceful padyatra. This incident took place as a result of not taking any strict action in cases of violence and armed booth capturing, which took place during the last elections and a particular party is involved in these incidents. The Madhya Pradesh Government should get this incident investigated and should take stringent action against the culprits. It should also investigate the violent incidents which took place during the elections and take appropriate action in this regard. I would also make this request to the Central Government also.

[*English*]

MR. SPEAKER: Shri Rajveer Singh, Shri Lal K. Advani has yielded place to Shri Rajveer Singh.

(*Interruptions*)

[*Translation*]

SHRICHHEDIPASWAN (Sasaram): Mr. Speaker, Sir, we are also members of the House but we are not getting opportunity to speak. (*Interruptions*)

MR. SPEAKER: I will give you time to speak. Time can be given only one by one. Please take your seat.

SHRI RAJVEER SINGH (Aonia): Mr. Speaker, Sir, on 13th of September, an Ayurveda Conference took place in Kathmandu, Nepal, in which several countries participated. The Indian delegation was led by the Health Minister of Uttar Pradesh, Dr. Dinesh Jauhari. On the 12th the formalities of checking etc. were completed at the Air-port at 4.00 pm for going to Kathmandu, but he was asked to sit in the V.I.P. lounge. The flight was scheduled for 6.30 p.m. He was told that the flight was cancelled. At about 8.00 or 8.30 p.m., he was provided accommodation in hotel Centaur and was told that the time of departure of the flight was yet to be decided. For the entire night, he was told that the flight would leave in a few minutes. But yesterday at 10 o'clock in the morning, he was told that the flight has been canceled so he also cannot go as he was not permitted to go, although he had already been granted permission. One of the reasons, for not allowing Dr. Dinesh Jauhari to go to Kathmandu may be that he was representing not only Uttar Pradesh, but the entire country. It appears to me that some people in the Central Government did not like it as to why a health Minister belonging to B.J.P. was representing the country in this conference?

When the whole day has passed and the inauguration was performed at 5.00 P.M. yesterday, a letter was sent to him that he can go by taking the flight scheduled to leave at 8.00 p.m. As a protest, the entire delegation boycotted the conference and no one represented our country at the Ayurveda Conference. (*Interruptions*) our country could

not be represented at the World Ayurveda Conference as the delegation did not go there. The Government should tell us as to who is the guilty and who stopped him. It has tarnished the image of India. The Government stopped him because he was a Bhartiya Janata Party representative and a Minister of Health in that Party's Government. What was reason for stopping him? How could he be permitted for the same later on after the inauguration was over ?

Mr. Speaker, Sir, through you I would like to know from the Government the reasons of his detention for 24 hours at the airport. I would also like to know about the nature of change in the circumstances in which he was permitted to go. Perhaps the only thing that prompted this action was political malice because they might have felt it as to why a Health Minister of the Bhartiya Janata Party should represent India? That was the only reason for which he was detained.

Mr. Speaker, Sir, the Government should come out with a statement on this important issue. It is something very disgraceful. (Interruptions) In that conference, no one represented that very country wherefrom Ayurveda had originated. So this matter has assumed great significance. Sir, please direct the Government to make a statement today itself on this important issue. (Interruptions)

SHRI ANNA JOSHI (Pune): Is it proper to politicise such issues (Interruptions)

SHRI TARACHAND KHANDELWAL (Chandi Chowk): Mr. Speaker, Sir, it is an insult to India (Interruptions)

SHRI VJAY NAVAL PATIL (Erandol): Some defect might have developed in the aeroplane. (Interruptions)

MR. SPEAKER: Please, take your seat. I have already said that now only, these members who do not raise any issue, will get an opportunity to raise their issues. He allowed Shri Rajbeer Singh to speak though

it was the turn of Shri Advani. He has not yet finished his submission, and all of you have started speaking. Whatever he is saying is not audible to us. This is not a good attitude. Like all other members he should also get a chance. The Government must have taken note of the issue you have raised here. However if the Government wants to take some action on that matter, it depends on them. But if you continue with a particular issue in this manner, other members would not be able to get a chance to speak. Shri Chhedi Paswan.

(Interruptions)

SHRI BHOGENDRA JHA (Madhu bani): I am not saying a new thing. Only thing that I want to say is that this is not a matter pertaining to particular political party. The Government should make a statement stating the reasons as to why we could not participate in the world conference on Ayurveda. This is really a serious matter.

MR. SPEAKER: You may ask me to direct the Government to make a reply but if I.....

(Interruptions)

AN HON. MEMBER : The Central Government is meting out a step motherly treatment to the Uttar Pradesh Government. (Interruptions)

SHRI GJMANMAL LODHA: It is so because there is other party's Government.

SHRI DAU DAYAL JOSHI: I was also to participate in it but at the eleventh hour, I dropped the idea.

SHRI CHHEDI PASWAN : Mr. Speaker, Sir, the congress workers are continuing their agitation against the Bihar Government since 11 September. They sought the permission of the speaker to hold a meeting in the restricted area of the Bihar Vidhan Sabha premises which was to be addressed

by a Union Cabinet Minister, Shri Rajesh Pilot. But the Vidhan Sabha Speaker did not give his permission to hold any meeting in that restricted area. Even then, Shri Rajesh Pilot being a central Minister, in violation of Section 144, held the meeting in the restricted area of the Vidhan Sabha complex and led the agitation there.

Mr. Speaker Sir, remember that in 1979, the-then Prime Minister Choudhary Charan Singh, agitated by the conduct of one of his cabinet ministers Shri Raj Narayan of entering into the restricted area in violation of section 144 had dismissed him from his cabinet. In fact, this is not proper for a Cabinet Minister who swears by the constitution in this House before the hon. president, to violate himself the provisions of the constitution. So I urge upon the Central Government to dismiss such a Cabinet Minister with immediate effect in order to protect the fair and sacred democratic set up of the country. (*Interruptions*)

**SHRI RAM VILAS PASWAN :** Mr. Speaker, Sir, this is a very serious issue. It is direct interference in the Federal structure of the country. Such an anti Governmental attitude of a Cabinet Minister within the framework of his party.

**SHRI BHOGENDRA JHA :** The Bihar Government should be asked to arrest him for violation of Section 144.

**SHRI TEJ NARAYAN SINGH (Buxar) :** Mr. Speaker, Sir, this year it is for the second time that the state of Bihar has been affected by floods. Earlier the floods were there for a period of 15 days. And only after two days of it, the State was again reeling under flood for 15 days. About 18-19 districts of that state have been facing the fury of floods. The Bihar Government with its limited resources is trying to provide relief to the flood affected people. But I think that in fact, the Bihar Government does not have sufficient quantity of relief stock provide relief to the flood affected people. The people of the district Bhojpur, Buxar, Patna, Munghyr, Vaishali, Gopalganj, Madhubani, Bhagalpur etc. of the state have been the

worst hit. No conveyance and mode of transport is available to the people of those areas. People are not getting the supply of kerosene oil, food grains, medicines, fodder etc. The Bihar Government is trying to cater to the needs of the people as much as per its constitutional obligations. But the Government of India has not provided any assistance to that state. Since last one month almost all the districts in that state have remained inundated and the State Government alone is out to give relief to the flood affected people. Government of India as well should have come forward to supply medicines, ration, safety matches, kerosene oil etc. so as to come to their rescue. I, therefore, urge upon the Government of India to help the Bihar Government in the relief work, at the earliest.

The second thing that I would like to mention here is about the erosion of land caused by the Ganga river which has continued quite for long. The embankment on the Ganga river in Buxur district has developed breaches at a number of places. Thousands of villagers of Buxur and Bhojpur districts have been facing the problem of land erosion by the Ganga water. So I urge upon the Government of India to take appropriate measures at the earliest to check the menace of land erosion by the Ganga in the districts of Bhojpur and Buxur in particular and at several such places in general so that the people of Bihar may live peacefully, with these words I again request the Government of India to come forward to contribute to the relief-work for the people of Bihar.

**SHRI B.L. SHARMA PREM (East Delhi) :** Mr. Speaker, Sir, I would like to apprise of the horrible living conditions prevailing in my constituency, East Delhi where there is population of 36 lakh people. It means that every third person of Delhi is from this area. during the last one month there have been the cases of five robberies and three murders in East Delhi. Three women have been murdered there. Dacoits have looted an amount of Rs. 25 lakhs. 14 lakhs and 6 lakhs respectively in these incidents but not a single culprit has been traced to this date